

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 08th DAY OF SEPTEMBER 2009)

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. D.C. Lakha Member (A)

Original Application No.388 of 2007
(U/S 19, Administrative Tribunal Act, 1985)

Lallooram Gupta son of Gyasilal Gupta aged about 47 Yrs. Working as Asstt, Pointsman under Station Supdt., Belatal, North Central Railway.

..... **Applicant**

Versus

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway manager, North Central Railway, Jhansi.

..... **Respondents**

Present for Applicant : Shri S.N. Khare

Present for Respondents : Shri A.K. Pandey

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

We have heard Sri S.N. Khare, learned counsel for the applicant and counsel for the respondents.

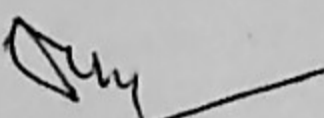
2. Learned counsel for the applicant submitted that already a direction has been issued in respect of his grievance with Commercial Department vide order dated 04.02.2009. Learned counsel for the applicant would contend that similar direction may also be given in respect of his grievance of Operating Department.

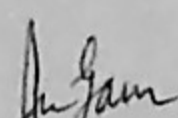
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3. Having heard parties counsel we hereby direct the applicant to prefer a fresh representation before the Competent authority within a period of two weeks from the date of receipt of copy of this order. If such a representation is made by the applicant within stipulated period of time, the Competent Authority shall consider and decide the same according to Rule by a reasoned and speaking order within a period of Three Months from the receipt of copy of this order.

4. With the above direction the OA is disposed of with no order as to costs.

Be it noted that we have not passed any order on merits of the case.


Member-A


Member-J

//Sushil//